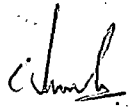
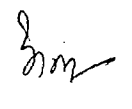


**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP No. 418/97

Chunni Lal

Versus Union of India and ors.

Date of Order	Orders
6.12.2000	<p>Mr. C.B.Sharma, counsel for the applicant</p> <p>Mr. S.S.Hasan, counsel for respondent Nos. 1 and 2</p> <p>Mr. U.D.Sharma, counsel for respondent Nos. 3,4 and 6.</p> <p>None present for other respondents</p> <p>The learned counsel for the respondents Nos. 3,4 and 6 submitted that in view of the notification dated 12th September, 2000 whereby the applicant has been appointed in the cadre of IPS alongwith other candidates, the present OA has become infructuous.</p> <p>2. The learned counsel for the applicant agrees that vide this notification the applicant stands promoted and his grievance stands redressed.</p> <p>3. In view of above submission, the present OA has become infructuous, consequently disposed of accordingly. Parties are left to bear their own costs.</p> <div><div><p><i>Recd copy 12/12</i></p><p><i>Recd copy 12/12</i></p></div><div><p> (N.P.NAWANI) Adm. Member</p><p> (A.K.MISHRA) Judl.Member</p></div></div>